

[Secretary]

entitled to receive from him any money or any benefit capable of being computed in terms of money, then, subject to such rules as may be made in this behalf, a single application for the recovery of the amount due may be made on behalf of or in respect of any number of such workmen.

Explanation.—In this section "Labour Court" includes any court constituted under any law relating to investigation and settlement of industrial disputes in force in any State."

Clause 20

2. That at page 8,—

(i) line 10,—

after "shall be laid" insert "as soon as may be after it is made";

(ii) line 12,—

omit "or more".

(iii) line 14,—

for "successive sessions aforesaid", substitute "session immediately following".

(ii) In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Official Trustees (Amendment) Bill, 1964, which has been passed by the Rajya Sabha at its sitting held on the 30th November, 1964.

OFFICIAL TRUSTEES (AMENDMENT) BILL AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Official Trustees (Amendment) Bill, 1964, as passed by Rajya Sabha.

12.20 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FIFTY-SECOND REPORT**

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Fifty-second Report of the Committee on Private Members' Bills and Resolutions.

12.20½ hrs.

APPROPRIATION (No. 6) BILL, 1964

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move:*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65, be taken into consideration."

Mr. Speaker: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65, be taken into consideration."

12.21 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE—Contd.

(ii) RECENT DEVELOPMENT IN BHUTAN

Mr. Speaker: I have to submit to the House that I got an intimation from the Minister of State in the Ministry of External Affairs that she wanted to make a statement on the situation in Bhutan, and she wanted to have this opportunity to make that statement.

Shrimati Renuka Ray (Malda): I have sent a calling-attention-notice on that.

Mr. Speaker: I have been receiving many calling-attention-notice on this subject, and I have been disallowing

*Moved with the recommendation of the President.